

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

Dated, 11th December, 2023

No.HCM.II/176/2014-Estt/96: With the approval of the Hon'ble the Chief Justice(Acting), the District & Sessions Judge, West Garo Hills District shall hold additional charge as District & Sessions Judge, South Garo Hills District, Baghmara with immediate effect and until further order(s).

By order,

REGISTRAR GENERAL

Memo No. HCM.II/176/2014-Estt/96-A

Dated Shillong the 11th December, 2023

Copy to: -

1. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Chief Justice(Acting), High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The Registrar (Judicial Service), High Court of Meghalaya for kind information.
5. The Secretary to the Government of Meghalaya, Law Department, Shillong for favour of kind information and necessary action.
6. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for kind information.
7. The District & Sessions Judge, Shillong/ Jowai/ Nongstoin/ Nongpoh/ Mawkyrwat/ Khliehriat/ Mairang/ Baghmara/Tura/Ampati/Resubelpara/Williamnagar for kind information.
8. The Chief Judicial Magistrate, South Garo Hills District, Baghmara for kind information.
9. The Accountant General (A&E), Meghalaya Shillong for kind information.
10. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
11. The Systems Analyst, High Court of Meghalaya with a request to upload this notification in the official website of the High Court.
12. Office File.



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11/12/23